

14.20 hrs.

### MOTION FOR ADJOURNMENT

**Reported Incidents of Atrocities on Scheduled Castes in Various Parts of the Country, with particular reference to recent incidents in U.P and Bihar**

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Deputy Speaker, Sir, I seek leave of the House to move my Motion for Adjournment regarding reported incidents of atrocities on Scheduled Castes in various parts of the country, particularly in U.P. and Bihar.

[English]

MR. DEPUTY SPEAKER: Is the leave opposed?

SHRI SONTOSH MOHAN DEV: Yes, we oppose it.

MR. DEPUTY SPEAKER: Those who are in favour of leave being granted may rise in their places.

SEVERAL HON. MEMBERS: *Rose-*

MR. DEPUTY SPEAKER: I find the number is more than the requisite number. So, leave is granted.

Under Rule 61, the adjournment motion is to be taken up at 16.00 hours or at an earlier hour and not less than 2-1/2 hours are allotted for its discussion. The motion will be taken up at 16.00 hours today.

(Interruptions)

MR. DEPUTY SPEAKER: It is not necessary. Allow me to conduct the proceedings of the House.

SHRI K. S. RAO (Machilipatnam): Sir, in the morning when Adjournment Motion was asked, Speaker said that he will take it as 193. So, now when the Members are under the impression that the Adjournment motion is not being taken up, you are taking it up as an Adjournment Motion.

MR. DEPUTY SPEAKER: Mr. Rao if you had read the Rules chapter, it would have been very clear.

SHRI K. S. RAO: But, Sir, most of the Members are under the impression.

MR. DEPUTY SPEAKER: You are a very knowledgeable person. I will explain you the rule. It is also the practice to take a decision.

14.24 hrs.

### MATTERS UNDER RULE 377

[Translation]

- (1) **Need to open another gas agency in Mandla District, Madhya Pradesh**

SHRI MOHANLAL JHIKRAM (Mandla): Mr. Deputy Speaker, Sir, there is only one gas agency, namely Agarwal Gas Agency in Mandla district of Madhya Pradesh, which is a tribes dominated district. It is a too large district, which has many big towns like Dihauri, Nainpur, Shahpura, Bombani, Banjar etc. Despite many repeated requests, no other gas agency has been opened there. L. P. G. consumers of these towns reside at a distance of 100 to 150 K. M. from the Mandla town. They carry the gas cylinders from the Agarwal Gas Agency, Mandla by motors or by Private vehicles which is against the rules. The gas connections are not available to many residents of Mandla town

[Sh. Mohanlal Jhikram]

which is a district head-quarter, having a population of 50 to 60 thousands. Besides the registered consumers, there are thousands of people who have illegal gas connections. They get L.P.G. cylinders in black market at double the rates, causing difficulties to the registered consumers. The seuffle between the gas-agents and the consumers has become a routine matter. The consumers & myself have sent many complaints to Hon. Minister of Petroleum & Chemicals, New Delhi but in vain. Consumers are facing difficulties. I wrote to the Department of Petroleum to open another gas-agency at Mandla. Thousands of consumers are waiting eagerly for another gas agency. Therefore, it is requested that another gas agency may kindly be opened there immediately.

(ii) **Need to declare Jammu as the winter Capital of J & K State**

[English]

SHRI JANAK RAJ GUPTA (Jammu): In Jammu and Kashmir State, the Government offices remain open for six months during the winter season in Jammu. Jammu is known as the winter capital of J & K State but there is no mention of this fact in the State as well as in Central Government records. I would like to urge upon the Government to declare Jammu as a winter capital of J & K State officially and entries be made in the official records accordingly.

(iii) **Need to allot land for constructing an Oriya medium School in South Delhi**

SHRI GOPI NATH GAJAPATHI (Berhampur): Two lakhs approximately Oriya-speaking people are presently residing in Delhi. However, there does not exist a single Oriya medium school in the capital

today. As against this situation, a chain of language medium schools have already been established since long, to cater to the needs of our multilingual States. The Government of India and the Delhi Administration have played a commendable role in fulfilling this basic educational need.

The Delhi Oriya Education Society founded in 1988 is aimed primarily to the setting up of Oriya medium schools. Its main purpose is to safeguard the interest of Oriya speaking people in Delhi. The society needs at least five acres of land at a suitable place in South Delhi for the construction of a school building. Since these procedures are time-taking, four adjacent quarters of Lodhi Estate or Hauz Khas where at present a large number of Oriya families are inhabited are considered necessary for functioning of the School immediately.

I appeal to the Government of India to provide four adjacent quarters either in Lodhi Estate of Hauz Khas immediately and also allot five acres of land expeditiously for the cause of the needy Oriya education.

(iv) **Need to check rise in prices of edible oils**

[English]

DR. LAXMINARAYAN PANDEYA (Mandsaur): Mr. Deputy Speaker, Sir, as per the figures available with regard to production of edible oils, it is clear that the quantum of edible oils being produced in the country is adequate in terms of their per capita requirement for a balanced diet and there should be no shortage of any kind in this regard. But the prices of this item are going up continuously due to artificial scarcity being created by traders and hoarders and the general public is forced to pay high price for this item. The Government is also forced to take recourse to import due to the above reason.